

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 203/97.

Dt. of Decision : 03-03-97.

S. Eswara Reddy

.. Applicant.

vs

1. The Chief General Manager,
Telecommunication, A.P.Circle,
Nampally, Hyderabad.
2. The General Manager (Telecom),
Secunderabad.
3. The Telecom District Manager,
Tirupathi, Chittoor District.
4. The Sub-Divisional Officer,
Telecom, Tirupathi,
Chittoor District.

.. Respondents.

Counsel for the applicant : Mr. K. Mohan Rami Reddy,

Counsel for the respondents : Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

None ~~on~~ both the sides.

2. The applicant in this OA worked as Casual Mazdoor under R-4 from May 1991 to February 1992. It is stated that he also worked from March 1992 to April 1992 under R-4 as A.C.J-17 on voucher payment for 60 days. Thus, if all the days can be counted as casual service he had put in 330 days. It is further alleged that on 1-5-92 the applicant was stopped by oral orders of R-4. It is the grievance of the applicant that Sec. 25-~~B~~ of I.D. Act was not followed while terminating his service. The applicant further submits that though he had submitted number of representations he was not re-engaged.

3. This OA is filed praying for a direction to the respondents to re-engage him as casual mazdoor and grant temporary status as per ~~extant~~ scheme considering his past services.

4. The engagement of casual labour after June 1988 directly without being sponsored by the employment exchange after ~~June~~ 1988 is irregular. The applicant has not stated that he was sponsored by the employment exchange while re-engaging him in May 1991. Further he has not stated anywhere that his engagement on voucher payment is to be treated as a casual service. If he is stopped without following the ID Act ~~and~~ his remedies lies in some other judicial forum and this Tribunal ~~is~~ will not adjudicate such ~~of~~ grievance, ^{he has remedies}. The applicant even presuming that his 330 days of casual service rendered by ~~him~~ ^{the service} is too short for consideration either for re-engagement and bringing him on temporary status thereafter. There are casual labourers who are with more than number of service ~~retr~~Enched and they ^{are} not engaged.

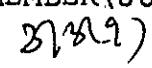
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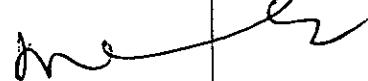
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5. In view of what is stated above, we find no merit in this OA. Hence, the OA is dismissed at the admission stage itself. NO costs.


(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

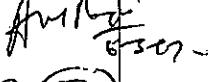

B.S.J)


(R. RANGARAJAN)

MEMBER (ADMN.)

Dated : The 3rd March 1997
(Dictated in the Open Court)


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D.R.(S)

3.4.3.

D.A.NO.203/97

Copy to:

1. The Chief General Manager, Telecommunications, A.P.Circle, Nampally, Hyderabad.
2. The General Manager, (Telecom), Secunderabad.
3. The Telecom District Manager, Tirupathi, Chittoor District.
4. The Sub Divisional Officer, Telecom, Tirupathi, Chittoor District.
5. One copy to Mr.K.Mohan Ram Reddy, Advocate, CAT, Hyderabad.
6. One copy to Mr.W.Bhimanna, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(R)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 3.3.97

ORDER/JUDGEMENT

S.A./C.P/M.A.No.

D.A.NO. 203/97 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

